

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

✓ ORIGINAL APPLICATION NO. 134 OF 2002

ALLAHABAD THIS IS THE 25TH DAY OF NOVEMBER, 2003

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

HON'BLE MR. D. R. TIWARI, MEMBER-A

Santosh Kumar Pandey,  
son of Sri Ganga Sagar Pandey,  
resident of E.W.S.1550/1521,  
Ratanpur Colony Panki,  
District - Kanpur Nagar (EDLB-peon, Kanpur).

( By Advocate Shri K.K. Tripathi )

Versus

1. Union of India,  
through Secretary,  
Ministry of Communication,  
New Delhi.
2. Post Master General,  
Kanpur Region,  
Kanpur.
3. Senior Superintendent of Post Offices,  
Kanpur City,  
Division Kanpur.
4. Director,  
Postal Services Kanpur Region,  
Kanpur. .... Respondents

( By Advocate Shri R.C. Joshi )

ALONGWITH  
ORIGINAL APPLICATION NO. 1637 OF 2001

1. Awadhesh Kumar,  
son of Sri Kand Lal,  
R/o - I-67, MIG,  
Vishwa Bank Barra Colony,  
Kanpur Nagar, (ED-Packer P.O. HBTI-Kanpur) .... Applicant

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( By Advocate Shri K.K. Tripathi )  
Versus

1. Union of India,  
through Secretary,  
Ministry of Communication,  
New Delhi.
2. Post Master General,  
Kanpur Region,  
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3. Senior Superintendent of Post Offices,  
Kanpur City,  
Division Kanpur.
4. Director, Postal Services Kanpur Region,  
Kanpur.

.....Respondents

( By Advocate Shri R.K. Tiwari )

ORDER

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Since the orders impugned in both the O.A.s are assailed on common ground they are being disposed of by a common order with the consent of the parties counsel.

2. By Impugned order dated 20.03.2001, the selection of Extra Departmental employees referred to therein for promotion to Postman Cadre issued vide office memo No.B-2/Rectt./Postman/ 2000 dated 08.03.2001 has been held in abeyance. The said order is the subject matter of impugnment in O.A. No.134/02. Similarly by order dated 20.03.2001 the selection and promotion of ED employees referred to therein to Group 'D' cadre issued vide office memo dated 08.03.2001 has been kept in abeyance. The said order is the subject matter of impugnment in O.A. No.1637/01. The impugned orders keeping the selection and promotion in abeyance have been issued on the basis of administrative

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instructions received vide letter dated 05.07.2000, a copy of which has been annexed as CA-1 to the O.A. No.134/02. Final decision in the matter, it is conceded, has not been taken as yet and the orders under challenge are in the nature of interlocutory orders.

3. In the circumstances, therefore, we are of the considered view that it would meet the ends of justice if both the O.As are disposed of with direction upon the respondents to take the final decision in the matter within a period of three months from the date of production of a certified copy of this order. The O.As are disposed of accordingly in terms of above direction.

4. Parties are directed to bear their own cost.

SD  
AM

12/12/03

SD  
V.C.